## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 5599 TO BE ANSWERED ON FRIDAY, THE 04<sup>TH</sup> APRIL, 2025

### **Alternative Dispute Resolution**

5599. Shri Vishnu Datt Sharma:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the government is promoting Alternative Dispute Resolution (ADR) mechanisms to reduce court backlog, especially in Madhya Pradesh, if so, details thereof;
- (b) whether the Government has established ADR centres in Khajuraho parliamentary constituency including Katni and Panna districts of Madhya Pradesh;
- (c) if so, the details thereof and the measures taken by the Government to ensure the success of the initiative; and
- (d) if not, the reasons therefor and the steps being taken to address the issue?

#### **ANSWER**

# MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL)

(a) to (d) During the past decade, the Government of India has taken various initiatives in the realm of Alternative Dispute Resolution (ADR) mechanisms. The Government is promoting ADR mechanisms including arbitration and mediation as these mechanisms are less adversarial and are capable of providing a better substitute to the conventional methods of resolving disputes. Various legislative interventions have been carried out to strengthen these mechanisms

and make them more efficacious and expeditious. The use of ADR mechanisms is also expected to reduce the burden on the judiciary and thereby enable timely justice dispensation. The major initiatives taken by the Central Government over the years in this regard include amendments to the existing Acts such as Arbitration and Conciliation Act, 1996 in the years 2015, 2019 and 2021 and enactment of new legislations such as India International Arbitration Centre Act, 2019 and the Mediation Act, 2023. However, no state specific initiatives including for Madhya Pradesh, have been taken by the Government.

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